

**CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.**

O.A.No.236/2017

Ahmedabad, this the 22nd day of February, 2018

Coram :

Hon'ble Dr. K.B.Suresh, Member (J)
Hon'ble Shri K.N.Shrivastava, Member (A)

1. Prabhakar Kumar

Son of Shri Harendra Prasad Singh

Aged about 36 Years

Residing at :

102 A Silverline Residency , Near C.G.Road,
Chandkheda, Ahmedabad-382424

Working as Inspector in Custom and Central Excise, Surat.

2. Manoj Kumar,

Son of Shri Ram Bachan Singh

Aged about 36 years

Residing at :

G-303 Hirodhan Halcyon Near Pawan Residency,
Satyamev Hospital Road, Chandkheda, Ahmedabad-382424
Working as Inspector, Custom and Central Excise, Surat.

..... Applicant

(By Advocate : Shri A.L.Sharma)

Versus

1. Union of India,

Represented by Secretary,

Ministry of Finance,

North Block, New Delhi-110 001.

2. The Chairman,

Central Board & Excise & Customs,

North Block, New Delhi-110 001.

3. The Chief Commissioner of Central Excise , Customs & Service Tax, Vadodara Zone,
2nd Floor, Central Excise Building,
Race Course Circle,
Vadodara-390 007.
4. Vivek G. Dolia,
Inspector Service Tax Division,
Central Excise Office, Race Course,
Vadodara-07.
5. Soni Ketan J
Inspector Custom & Central Excise,
Custom House, Vadinar Custom Division,
Jamnagar. Respondents
(By Advocate : Ms. R.R.Patel)

ORDER (ORAL)

Per : Hon'ble Dr. K.B. Suresh, Member (J)

We have heard the matter today.

2. It appears that the OA is covered by the decision passed in the OA No.169/2018 decided on 15.1.2018 by the Principal Bench, New Delhi.
3. Therefore, after having explained the matter, we have gone through the aforesaid order dated 15.1.2018 at para-4 passed in OA No.169/2018 by Principal Bench, New Delhi. It reads as follows :

“In view of the above, this OA is disposed of at the admission stage without going into the merits of the controversy with a direction to the respondents to examine the case of the applicants in the light of the judgment passed in OA No.3405/2014 and pass appropriate order in

accordance with law within a period of two months from the date of receipt of a copy of this order.”

4. We also adopt the same order. Therefore, the case of the applicant shall be looked into a fresh in the light of the judgment passed in OA No.3405/2014 of the Principal Bench and as stated in the order mentioned above within a period of two months from the date of receipt of a copy of this order. In the interregnum, no other orders may be issued.

5. The OA stands disposed of with the above direction. No costs.

(K.N.Shrivastava)
Member (A)

(K.B.Suresh)
Member(J)

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